

IN THE HIGH COURT OF JUD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD

Thurs DAY THE twenty-sixth DAY OF March  
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

: PRESENT :

THE HON'BLE MR. B. N. JAYA SIMHA: VICE-CHAIRMAN  
AND  
THE HON'BLE MR. D. SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO: 239 of 1987.

BETWEEN:-

1) R. Sudhakar  
2) M. Venkatesh  
3) Smt N. Sareeswathamma  
AND

.....APPLICANTS.

1) The Superintendent of Post offices,  
Anantapur.  
2) The Director of Postal Services,  
South East Region, Kurnool  
3) The Post master General,  
Hyderabad

.....RESPONDENTS.

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Application under Section 19 of the Administrative Tribunals Act, 1985, praying that in the circumstances stated therein the Tribunal will be pleased to declare the order of the Superintendent of Post offices, Anantapur in his Memo No. B/1/Rect/Genl dated 31-7-85 (Annexure II) regarding the seniority of the applicants in the II<sup>nd</sup> half year 1982 without any notice and against rules and principles applicable to determination of seniority as illegal and arbitrary, and respondent be directed to pay the applicants the same salary and allowances per mensem as are being paid to Postal Assistants with effect from the date of their appointment.

OA 239/87

( O.A. REGD. NO. 500 of 1987.)

(ORDERS OF THE TRIBUNAL DATED 26th MARCH, 1987.)

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Number the Case and A D M I T .

Heard the Counsel for Applicant, Mr.K.S.R. Anjaneyulu, and Counsel for Respondents, Mr. Parameswara Rao on behalf of Mr. Jagannadharao, CGSC.

The applicants claim that they were selected as RTP candidates for the first half-year Recruitment of 1982 in Ananthapuram Postal Division and directed to undertake theoretical training from 18-4-83, as per Supdt. of Post Offices, Anantapur Memo. No.B1/PTC/III dated 4-4-1983. In that order, they were shown as RTP candidates recruited for the first half year Recruitment of 1982. However, by an Order dated B1/Rectt/Genl, dated 31-7-1985, the Supdt. of Post Offices, Anantapur showed the applicants nos. 1 and 2 herein in the approved list for the second half-year recruitment of 1982 and stated that they have to wait absorption according the revised positions assigned to them. In respect of Applicant no.3, no order relating to seniority has been issued so far. On receipt of the order dated 31-7-1985, all the three applicants submitted a representation dated 27-12-1985 to the Director of Postal Services, A.P. Southern Region, Kurnool and the <sup>1/this</sup> representation ~~has~~ not so far been disposed of according to the applicant. Thereafter on 12-1-1987, ~~all~~ these

contd..2

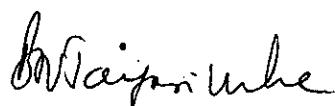
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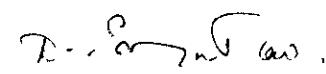
applicants have submitted <sup>separate</sup> representations to the Postmaster-General, Andhra Pradesh, Hyderabad seeking fixation of seniority of RTP candidates in Anantapur Postal Division properly. According to the applicant, these representations <sup>also</sup> have not been disposed of. The applicants apprehend that if their representations are not properly disposed of and seniority revised according to their claims, they will have to suffer in the matter of regular absorption as Postal Assistants, the vacancies of which are likely to be filled up soon, according to the applicant. They have, therefore, approached this Tribunal for fixation of their seniority.

We find that the representations to the Postmaster-General were made on 12-1-1987 and these representations are yet to be disposed of. We, therefore, direct that these representations should be disposed of by the Postmaster-General within four weeks from the date of receipt of this order. The claims of the applicants shall be kept in view in case any action is being taken for absorption of RTP candidates as Postal Assistants in the mean time. With this direction, the application is disposed of.

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No order as to costs.

(dictated in Open Court)

  
(B.N. JAYASIMHA)  
Vice-Chairman

  
(D.SURYA RAO)  
Member

RSR°